

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARA-NAND): (a) and (b) The Narmada Sagar and Sardar Sarovar Projects envisage irrigation to 1.23 lakh hectares in Madhya Pradesh and 17.92 lakh hectares in Gujarat at an estimated cost of about Rs. 26 thousand and Rs. 19 thousand per hectare respectively. In Rajasthan, 0.73 lakh hectares can be irrigated at a cost of Rs. 48 thousand per hectare.

(c) The progress of construction will depend upon the funds made available during the plans.

**Death of children due to consumption of adulterated food in Gujarat**

769. SHRI CHIMANBHAI MEHTA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state;

(a) whether Government have conducted any inquiry into the death of some children due to consumption of food prepared by imported palmolein oil in Gujarat in March, 1986;

(b) if so, what are the findings thereof;

(c) whether Government are aware of such other incidents in the country; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT): (a) and (b) The Government of Gujarat had conducted enquiries into this case. The Central Government have kept in constant touch with State Government.

The Kutch District Police registered a case under Section 304-A and 114 of Indian Penal Code against 9 persons alleged to be involved in this case who were arrested by the Police between 12th August, 1986, and 29th October, 1986. After completing investigation the Kutch District Police has submitted chargesheet against these

persons.

The Gujarat State Civil Supplies Corporation, State Revenue Department and the Collector, Kutch, have also initiated departmental action against persons alleged to have been involved in this case.

The licence of M/s. M. J. International, whose mark was found on some of the contaminated barrels was suspended under clause 14 of the Insecticides Act. However, the suspension of the licence was revoked by the appellate authority i.e. State Directorate of Agriculture.

(c) No, Sir.

(d) Does not arise.

**'Q' Mark Pumpsets**

770. SHRI CHIMANBHAI MEHTA: SHRI RAMSTNGHBHAI: PATALIYABHAI; RATHVAKOLI:

Will the Minister of WATER RE- SOURCES be pleased to state:

(a) what are the vital difference in the standard and their enforcement between ISI and 'Q' mark pumpsets used for irrigation in the country;

(b) whether it is a fact that Government of Gujarat has continued to recognise 'Q' mark for assistance at State level while NABARD and the Central Government have discontinued the previous assistance given to 'Q' mark;"

(c) whether it is a fact that the Government of Gujarat has opined that both the ISI and 'Q' mark pumpsets have same specification and efficiency; and

(d) if so, what are the reasons for not agreeing to Gujarat Government's opinion in favour of cheaper 'Q' mark pumpsets and ISI pumpsets are given preference which are produced by big manufacturers?

THE MINISTER OF WATER RE- SOURCES (SHRI B. SHANKARA-NAND):

(a) Under ISI (now B.I.S.) mark system there is appropriate me-

chanism for prevention of sub-standard production at each stage of production including checking of critical components to ensure the final product in accordance with the specified standard. Whereas under 'Q' mark system the procedure and standards vary from State to State and in some cases there is no provision for testing the critical components and as such, the quality is not ensured.

(b) Government of Gujarat continued 'Q' mark for assistance upto 30-6-1987.

(c) and (d) Though the Government of Gujarat informed at one stage that 'Q' mark pumpsets are not inferior, the Working Groups constituted by the National Level Standing Committee for Improving the Operational Efficiency of Irrigation Pump-sets have commented adversely on quality and energy efficiency of non-ISI pump-sets and recommended that loans and refinance be provided only to the energy efficient pumping systems with ISI mark.

ISI mark pumpsets are also being manufactured by Small-scale industries in large numbers.

**उचित दर मूल्य की दुकानों के मालिकों से खाली धारदानों पर कर लिया जाना**

771. श्री सुनील कुमार पट्टनायक :  
या **खाद्य और नागरिक पूर्ति मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली प्रशासन के खाद्य और नागरिक पूर्ति विभाग की सभी उचित दर की दुकानों के मालिकों से खाली धारदानों पर "कर" वसूल किया जाता है ;

(ख) यदि हां, तो गत तीन वर्षों के दौरान वर्षवार कुल कितने मालिकों से यह कर वसूल किया गया है ;

(ग) क्या सभी उचित दर की दुकानों के मालिकों से कर वसूल किया गया है और यदि नहीं, तो उसके क्या कारण हैं ;

(घ) क्या सरकार के ध्यान में इस प्रकार की विसंगति आई है कि कमीशन आधार पर उचित दर की दुकान चलाने वाले मालिकों पर कर समाप्त कर दिया गया है यदि हां, तो उसका ब्यौरा क्या है; और

(ङ) क्या इस योजना को समाप्त करने का कोई प्रस्ताव सरकार के विचाराधीन है, यदि हां, तो उसका ब्यौरा क्या है और यदि नहीं, तो उसके क्या कारण हैं ?

**संतदीय कार्य मंत्री तथा खाद्य और नागरिक पूर्ति मंत्री (श्री एच० के० एल० भगत) :** (क) से (ग) दिल्ली प्रशासन ने सूचित किया है कि जिस व्यापारी की कुल बिक्री, जिसमें कर योग्य तथा कर-मुक्त दोनों प्रकार की वस्तुओं की बिक्री शामिल है, दिल्ली बिक्री कर अधिनियम, 1975 के तहत निर्धारित कर योग्य मत्ता से अधिक होती है, उसे केवल कर-योग्य वस्तुओं पर कर देना होगा। खाली बोरे कर-योग्य वस्तुओं के वर्ग में आते हैं। इसलिए केवल उन्हीं उचित दर की दुकानों को बिक्री कर देने हेतु निर्धारित किया जाता है। जो या तो बिक्री कर विभाग के पास व्यापारी के रूप में पंजीकृत हैं या जिनकी जानकारी ऐसे व्यापारियों का पता लगाने के लिए किए जाने वाले सामान्य सर्वेक्षणों के दौरान होती है जिनके द्वारा कर अदा करना अपेक्षित है लेकिन जो पंजीकरण से बचते हैं।

बिक्री कर की वसूली के बारे में वस्तुवार आंकड़े नहीं रखे जाते हैं, अतः यह नहीं कहा जा सकता है कि केवल "खाली बोरो" अथवा "टीनों" की बिक्री करने वाली कितनी उचित दर की दुकानों को कर का भुगतान करने के लिए उत्तरदायी बनाया गया।

(घ) जी नहीं।

(ङ) इस समय दिल्ली प्रशासन के पास खाली बोरो की बिक्री पर बिक्री कर समाप्त करने का कोई प्रस्ताव विचाराधीन नहीं है। धारदाना दिल्ली बिक्री